

National security policy

1014. DR. SUBRAMANIAN SWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has formulated a new National Security Policy for determining parameters as part of National security clearance;

(b) whether these security parameters have been delegated to various Administrative Ministries removing these parameters from the purview of Ministry of Home Affairs and hence will not be vetted by the Department of Internal Security in the Ministry of Home Affairs, if so, the reasons for this unilateral delegation of authority; and

(c) the details of all delegated cases after December, 2015 till date?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) MHA has formulated detailed policy guidelines for assessment of proposals received from various ministries from the perspective of national security. Based on the inputs received from the agencies, MHA takes decision to grant or deny security clearance with reference to core national security *i.e.* unity, integrity and sovereignty of the country. MHA has not delegated the decision of granting/denying the security clearance that affect core parameters of national security *i.e.* unity, integrity and sovereignty of the country. However, other inputs are shared with the concerned administrative ministries to enable them to take appropriate decision, as deemed fit, in accordance with their rules, policy, procedure, guidelines, tender/contract conditions etc.

Abolition of Article 370 and Article 35a

†1015. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government had promised to abolish Article 370 and Article 35A in Kashmir and to provide all essential assistance to the displaced minorities after coming to power in the Centre;

(b) if so, reasons for not fulfilling the promise; and

(c) if not, Government's plan to abolish Article 370 and Article 35A and for providing assistance to the displaced minorities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) At present, there is no such proposal under consideration of the Government regarding Article 370 and Article 35A.

† Original notice of the question was received in Hindi.

Government is committed to the welfare of the people of Jammu and Kashmir and is taking all possible measures in this direction, including relief and rehabilitation of Kashmiri migrants, Jammu migrants and displaced persons from Pak occupied Jammu and Kashmir and Chamb, under various schemes.

Cases of violence and harassment against women

1016. SHRIMATI RAJANI PATIL: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been tremendous increase in the cases of violence and harassment against women during the last few months;

(b) whether it is also a fact that some incidents of harassment against women have been taking place in the flights particularly in private airlines; and

(c) if so, the steps being taken/have been taken by Government for security and safety of women while travelling in flights as well as in other means of transport?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per the information provided by the National Crime Records Bureau (NCRB), details of State/UT-wise cases registered under Dowry Deaths (sec. 304B IPC), Abetment of suicides of women (sec. 306 IPC), Deaths caused by acts done with intent to cause miscarriage (sec. 314 IPC), cruelty by husband & relatives (sec. 498A IPC), kidnapping and abduction for murder (sec. 364 IPC), kidnapping for ransom (sec. 364A IPC), assault on women with intent to outrage her modesty (sec. 354 IPC), Protection of Women from Domestic Violence Act, 2005 and Acid Attack cases (sec. 326A IPC) during 2014-2016 are enclosed in Statement (*See* below).

(b) and (c) As per information received from Ministry of Civil Aviation, a case of harassment of a woman passenger has come to the notice of DGCA in the recent past, which occurred on a private airline on 09.12.2017 and a police case has been registered in this regard.

To sensitize the airlines staff/employees, DGCA has issued regulations which provides for adequate training of persons who are engaged in passenger handling. In case of any violation, appropriate action is taken as per the provisions of the relevant Civil Aviation Requirements (CAR). Also, DGCA has amended the CAR Section-3, Series-M, Part VI titled handling of unruly passengers. The amended CAR has been uploaded on DGCA website (www.dgca.nic.in) under URL <http://dgca.nic.in/rules/car-ind.html> effective 08.09.2017.